

PATNA HIGH COURT, PATNA

NOTIFICATION

The 22nd December, 2023

No. 768A : The Judicial officer of the cadre of Civil Judge (Junior Division), named in column no. 2 of the table given below has been promoted to the cadre of Civil Judge (Senior Division) and on promotion he is appointed and temporarily posted till further orders in the manner as indicated in column no. 3 of the table.

Further, in exercise of the powers conferred under Sub-Section (3) of Section (11) of the Code of Criminal Procedure, 1973 (Act 2 of 1974) the High Court is pleased to confer upon the Judicial Officer named below, who has been appointed as Sub-Judge-cum- A.C.J.M., the powers of a Judicial Magistrate of the 1st Class for the concerned District, provided that he shall work in such a way that his disposal of Civil and Criminal matters must be in the ratio of 30:70.

Sl. No.	Name of the officer, designation and present place of posting (with Judgeship)	(a) Designation at the new station (b) Place where the officer is to be stationed at ordinarily (c) Name of the Judgeship in which appointed on promotion
1	2	3
1.	Sri Kumar Prabhakar Sub-Divisional Judicial Magistrate, Jamui.	a) Sub Judge-cum-A.C.J.M. b) Jamui c) Jamui

By order of the High Court

Sd/- M.K. Sinha

Registrar General

Memo No. 83738 – 83767 / Dated, Patna the 22nd December, 2023.

Copy forwarded to the Principal Secretary to the Govt. of Bihar, General Administration Department, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G.A. 7, Birchand Patel Marg, Patna / Under Secretary, Personal Claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Appointment)-I/C, Patna High Court, Patna / Registrar (Administration), Patna High Court, Patna / Registrar-cum-Secretary, Patna High Court Legal Services Committee, Patna High Court, Patna / Registrar (IT)-cum-CPC, Patna High Court, Patna / Registrar-cum-P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna / Joint Registrar (List), Patna High Court, Patna / Joint Registrar (IT), Patna High Court, Patna / Officer on Special Duty, Patna High Court,

Patna / Registrar (Establishment)-I/C, Patna High Court, Patna / Addl. Registrar, Juvenile Justice Secretariat, Patna High Court, Patna / Joint Registrar (Establishment), Patna High Court, Patna / O.S.D. (Infrastructure), Patna High Court, Patna / Joint Registrar (Judicial), Patna High Court, Patna / Member Secretary, Bihar State Court Management System, Patna High Court, Patna / Research Officer, Juvenile Justice Secretariat, Patna High Court, Patna / O.S.D. (Computerization), Patna High Court, Patna / Section Officer-I/c, Selection & Appointment Cell, Patna High Court, Patna / Section Officer-I/c, Computer Cell, Patna High Court, Patna / Section Officer-I/c, Judicial Officers Service Record Room, Patna High Court, Patna / Section Officer-I/c, Monitoring Cell-II, Patna High Court, Patna / Section Officer-I/c, Vigilance Cell, Patna High Court, Patna / Senior Programmer, Patna High Court, Patna for uploading the same on the website of the Hon'ble Court / The Director, Bihar Judicial Academy, Gaighat, Patna / Member Secretary, Bihar State Legal Services Committee, Patna / The District and Sessions Judges, Jamui for information **[and communication to the officer concerned.**

The officer concerned may be directed to make over charge of his present assignment immediately on receipt of the Court's notification so as to join his new assignment soon thereafter.

The posting of the officers as Sub Judge should be adjusted against the vacant Court/s, if any, lying at the station and new Courts of sub Judge may be created only when there is no such Court vacant since earlier.

Senior most Sub Judge excluding Sub Judge-cum-C.J.M. at the station and those officers who have not been found fit for promotion to the higher post shall be designated at Sub Judge-I-cum-A.C.J.M.-cum-A.S.J. after effecting the above appointment and posting subject to approval of the Hon'ble Court.]

[-] For D.J. Concerned only

By order of the High Court


Registrar General